

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

THURSDAY, THE NINTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 21651 OF 2018**

**Between:**

A. Gopal Reddy, S/o. Kista Reddy, Aged about 52 years, R/o. Ganyagula Village, Nagar Kurnool Mandal and District, Telangana.

**...PETITIONER**

**AND**

1. State of Telangana, Rep. by its Principal Secretary, Panchayat Raj and Rural Development Dept, Secretariat, Hyderabad.
2. The Commissioner, Panchayat Raj and Rural Employment, Govt. of Telangana, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ, Order or Orders, Direction or Directions to declare the provisions of Telangana Panchayat Raj Act, 2018 U/ss. 9(4), 9(7)(e), 9(9)(a)(iii), 17(4) and 17(10)(b) as unconstitutional, contrary to the law laid down by the Apex Court and this Honorable Court and strike down the same and set aside the G.O.Rt.No.396 dated 21.06.2018 and to direct the 1st respondent to provide the reservations to the seats of members of Gram Panchayats and Sarpanches of Gram Panchayats in accordance with the law laid down by the Apex Court and this Honorable Court.

**IA NO: 1 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent not to proceed with elections to the seats of members of Gram Panchayats and offices of Sarpanches of Gram Panchayats under the Telangana Panchayat Raj Act, 2018, pending disposal of the Writ Petition

**IA NO: 2 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the G.O.Rt.No.396 dated 21.06.2018 issued by the respondent laying down guidelines for providing reservations in the matter of elections to the seats of members of Gram Panchayats and offices of Sarpanches of Gram Panchayats under the Telangana Panchayat Raj Act, 2018, pending disposal of the Writ Petition

**IA NO: 4 OF 2018**

**Between:**

The Telangana State B.C. Mahajana Samithy, represented by its U.Samba Siva Rao, son of Nagabhushanam, aged about 67 years, Resident of Flat No.101, Vijetha Laxmi Residency, Saleem Nagar Colony, Malakpet, Hyderabad, Telangana.

**...PETITIONER/PROPOSED RESPONDENT NO.3**

**AND**

1. A. Gopal Reddy, S/o. Kista Reddy, Aged about 52 years, R/o. Ganyagula Village, Nagar Kurnool Mandal and District, Telangana.

**...RESPONDENT/WRIT PETITIONER**

2. State of Telangana, Rep. by its Principal Secretary, Panchayat Raj and Rural Development Dept, Secretariat, Hyderabad.
3. The Commissioner, Panchayat Raj and Rural Employment, Govt. of Telangana, Hyderabad.

**...RESPONDENTS/RESPONDENTS NO.1&2**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 09.07.2018 made in IA.No. 2/2018 in WP.No. 21651/2018

**Counsel for the Petitioner: Ms. VEDULA CHITRALEKHA REP., FOR SRI. VEDULA SRINIVAS**

**Counsel for the Respondents: Ms.N. SAMEENA AGP FOR PANCHAYAT RAJ**

**Counsel for the Proposed Respondent : SRI V. RAMCHANDER GOUD**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 21651 of 2018**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Vedula Srinivas, learned Senior Counsel represents  
Ms. Vedula Chitralekha, learned counsel for the petitioner.

Ms. N. Sameena, learned Assistant Government Pleader  
appears for the respondents.

2. In this Writ Petition, the petitioner has assailed the  
validity of Sections 9(4), 9(7)(e), 9(9)(a)(iii), 17(4) and  
17(10)(b) of the Telangana Panchayat Raj Act, 2018, *inter alia*  
on the ground that the same is ultra vires. The petitioner has  
further prayed for a direction to the State Government to  
reserve the seats of the members of Gram Panchayats and  
Sarpanches of Gram Panchayats in accordance with the law  
laid down by the Apex Court.

3. Learned Senior Counsel for the petitioner with his usual  
fairness submits that the elections of the Gram Panchayats  
have already been held in the year 2018. It is further submitted  
that the Writ Petition be disposed of, however, the issue with

regard to the validity of the statutory provisions questioned in the Writ Petition be kept open.

4. The aforesaid submission is not opposed by the learned counsel for the respondents.

5. In view of aforesaid submission, as the elections have already been held, no useful purpose would be served by keeping the Writ Petition pending.

6. The Writ Petition is accordingly disposed of. However, the question of law involved in the Writ Petition is kept open. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/-N. SRIHARI  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

**To,**

1. The Principal Secretary, Panchayat Raj and Rural Development Dept, Secretariat, Hyderabad.
2. The Commissioner, Panchayat Raj and Rural Employment, Govt. of Telangana, Hyderabad.
3. One CC to SRI. VEDULA SRINIVAS Advocate [OPUC]
4. One CC to SRI V. RAMCHANDER GOUD Advocate [OPUC]
5. Two CCs to GP for Panchayat Raj, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

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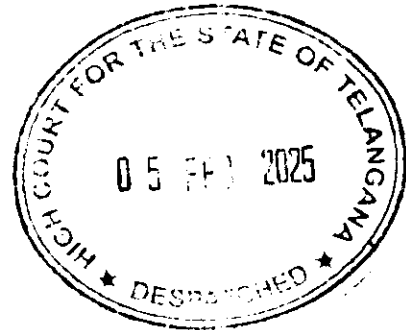
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**HIGH COURT**

**DATED:09/01/2025**

**ORDER**

**WP.No.21651 of 2018**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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22/1/25